

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 106**  
**(IB)-79(PB)/2019**

**IN THE MATTER OF:**

Central Bank of India Ltd.

.... Applicant/petitioner

v.

Harvest Hotels and Services Apartments Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 01.08.2019**

**Coram:**

**DR. DEEPTI MUKESH**

**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

For the Respondent

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Ms. Anjani Kumar Singh & Ms. Saroj Kumar  
Singh, Advs.

**ORDER**

**CA-1099(PB)/2019**

In compliance of the order dated 04.07.2019 read with order dated 26.07.2019, the non applicants - Mr. Chander Mohan Sahni and Mr. Jatinder Suri are present in the Court. Ld. Counsel for the above mentioned two Ex-Directors states that copy of application is not served. However, the tracking report shows that the application was delivered on the Ex-Director Mr. Chander Mohan Sahni. Let another copy be served to the Ld. Counsel for both the directors by tomorrow. Reply be filed within one week with a copy in advance to the counsel opposite. Ex-Directors present are directed to visit the office of RP on 09.08.2019 at 11:00 A.M. and co-operate with the RP and handover documents in their possession pertaining to the corporate debtor. Both the Ex-Directors shall remain present on the next date of hearing.

List for further consideration on 20.08.2019.

*Sd/-*

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

01.08.2019  
Ritu Sharma

*Sd/-*

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**